[Shri Kartik Oraon]

relevant provision which is as follows:—

"In the case of a member of a Scheduled Tribe as defined in clause 25 of Article 366 of the Constitution, residing in any area specified in Part A or Part B of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution (or in the State of Nagaland) or in the Union Territories of Manipur and Tripura, (who is not in the service of Government. ."

MR. DEPUTY-SPEAKER This is not part of the Bill.

SHRI KARTIK ORAON (who is not in the service of Government—*now deleted*) any income which accrues or arises to him—

(a) from any source in the area or Union Territories aforesaid, or

(b) by way of dividend or interest on securities"

MR DEPUTY-SPEAKER Please sit down You have made your point Whether it is relevant or not, you have made the point

SHRI KARTIK ORAON I wish to submit this. So far as this particular section of the Income-tax is concerned, we have submitted a Memorandum to the Ministry of Finance signed by a number of Members of Parliament We want to remove this discrimination and this should have been incorporated in the Bill and the Finance Ministry cannot plead ignorance of this thing

MR DEPUTY-SPEAKER· What is all this, Mr Kartik Oraon? You have made your point.

SHRI KARTIK ORAON My point is this that we have to raise this in the highest forum of this Parliament

MR. DEPUTY-SPEAKER· Order please. Mr. Oraon, how are you being relevant? You are not talking on the Bill at all.

SHRI KARTIK ORAON: Sir, I need your protection.

MR. DEPUTY-SPEAKER: Please conclude now.

Nothing more, of what the hon. Member says will go on record. Now, the hon. Minister

SHRI KARTIK ORAON. **

DR LAXMINARAIN PANDEYA rose—

MR DEPUTY-SPEAKER. I cannot be allowing everybody There must be a limit I have called the Minister I have called Mr. Agarwal from your party Please do not insist

SHRI C SUBRAMANIAM· Sir, I am glad that you have indicated the scope of the debate at the third reading stage Accepting the scope, I would only say that no case has been made out to reject the Bill Therefore, I would request the House to accept the Bill

MR. DEPUTY-SPEAKER· The question is:

"That the Bill, as amended, be passed"

The motion was adopted

16 23 hrs.

TOBACCO CESS BILL

MR. DEPUTY-SPEAKER: Now, we take up the next bill by Prof. D. P Chattopadhyaya—Tobacco Cess Bill.

THE MINISTER OF COMMERCE (PROF. D. P CHATTOPADHYAYA): I beg to move*:

"That the Bill to provide for the levy and collection, by way of cess,

*Moved with the recommendation of the President. **Not recorded.

of a duty of excise on virginia tobacco and a duty of customs on tobacco, for the development of tobacco industry and for matters connected therewith be taken into consideration."

The Tobacco Board Bill, 1974, which seeks to provide for the development under the control of the Union of the tobacco industry and for the establishment of a Board to be known as the Tobacco Board for that purpose, has already been passed by both the Houses of Parliament and assented to by the President.

16.24 hrs.

[SHRI DINESH CHANDRA GOSWAMI in *the Chair*.]

In order that the Board may be able to discharge its functions, it is necessary that it should have necessary resources This Bill aims at providing such resources and is thus complementary to the former Bill which had received a wide measure of support from all sections in the House.

This Bill provides for the levy and collection by way of cess of the following duties of excise and customs for purposes of the Tobacco Board Act, 1975:—

(i) a duty of excise at the rate of one paise per kilogram on virginia tobacco which is produced in India and sold at a registered auction platform; and

(ii) a duty of customs at such rate not exceeding one per cent *ad valorem* as the Central Government may specify, by notification in the Official Gazettte, on all tobacco, which is exported.

As explained in the Financial Memorandum attached to this Bill, the aggregate gross proceeds from the two duties, even when the duty of customs is levied at the maximum rate of 1 per cent *ad valorem*, could be estimated at about Rs. 75 lakhs and after deducting the expenses of collection, the net proceeds would be estimated at about Rs. 73 lakhs per year. The proceeds of the duties would first be credited to the Consolidated Fund of India and out of the net proceeds, such sums of money, as the Central Government may consider necessary will be made available to the Board after due appropriation by law to be made by Parliament in this behalf.

Having regard to the extensive nature of the functions which the Board is required to perform and the benefits to accrue therefrom to the growers and to the tobacco industry as a whole, the proposed levies and the revenue to be derived from the same are very nominal and yet necessary for the functioning of the Board. I, therefore, commend the Bill for the consideration of the House. In doing so I am confident that this Bill too, like its forerunner—the Tobacco Board Bill, will receive whole-hearted support from all sections in the House.

SHRI K. SURYANARAYANA (Eluru): Sir, we had been waiting since long for the constitution of the Tobacco Board. To maintain this Tobacco Board, that is, for the expenditure thereon, Government has come forward with this present Bill by providing a duty of excise at the rate of one paisa per kilogram on virginia tobacco which is produced in India and sold at a registered auction platform. It is a reasonable cess. People are not worried about the cess. What they are worried about and doubt is how far this Board will be able to benefit the growers. So far whatever Bill has been brought it has resulted in benefiting the traders and the middlemen. We are doubting—growers particularly—the Tobacco Cess Bill may benefit only the exporters or mercantile people. So, I would request the Government to

[Shri K. Suryanarayana]

take special care so as to see that this Bill is implemented for the benefit of the growers. In this way I support this small tax. Government should take immediate action to constitute the Tobacco Board and it is requested that the Government may consider to take one or two Members of Parliament on this Board. The growers must be represented on this Board.

डा० लक्ष्मी नारायण पांडे (मदसौर) : सभापति महोदय, तम्बाकू बोर्ड के गठन का विधेयक प्रस्तुत करते समय इस बात की सूचना इस प्रकार से दी गई थी कि बोर्ड का काम चलाने के लिये इस पर सैस भी लगाया जाएगा। ठीक उसी के अनुरूप यह तम्बाकू उपकर विधेयक यहां पर प्रस्तुत किया गया है। यद्यपि देखने मे यह बड़ा सरल सा विधेयक लगता है लेकिन इसके अलग-अलग खण्डो को देखने से पता लगता है कि इसमे काफी जटिलताए विद्यमान हैं। सेस जो प्रस्तावित किया गया है वह भी अधिक है। इस बिल के सेक्शन 3 मे यह बताया गया है कि .

"There shall be levied and collected, by way of a cess for the purposes of the Tobacco Board Act, 1975, a duty of excise at the rate of one paisa per kilogram on virginia tobacco which is produced in India and sold at a registered auction platform"

इस विधेयक मे एक तरफ तो विर्जीनिया तम्बाकू पर एक्साइज ड्यूटी लगाने की बात कही गई है, और दूसरी तरफ भारत में उत्पादित किसी भी प्रकार के तम्बाकू पर एड वैलोरम 1 परसेंट प्रति किलोग्राम कस्टम ड्यूटी लगाई गई है। इस प्रकार की दोहरी प्रक्रिया से तम्बाकू के उत्पादन पर विपरीत प्रभाव पड़ने की सम्भावना है।

हमारे देश में तम्बाकू उद्योग उतना विकसित नहीं है, जितना कि होना चाहिए। तम्बाकू बोर्ड सम्बन्धी विधेयक प्रस्तुत करते समय मंत्री महोदय ने यह स्वीकार किया था कि विदेशो में विर्जीनिया तम्बाकू का एक्सपोर्ट न होने और अपनी मार्केट मे उसकी बिक्री न होने की वजह से उसका भारी स्टाक जमा हो गया था, जिसके परिणामस्वरूप इस बारे में काफ़ी कठिनाइयां पैदा हो गई थी कि उसको किस प्रकार से बाहर भेजा जाये और उसका क्या उपयोग किया जाये, तथा कोई ऐसी प्रक्रिया अपनाई जावे जिससे कि तम्बाकू उत्पादक जो कठिनाई मे पड गये थे उनकी कठिनाई हल हो। तभी यह निर्णय लिया गया था कि एक तम्बाकू बोर्ड बनाया जाये और तम्बाकू उत्पादको के हितो की रक्षा की जाये।

विर्जीनिया तम्बाकू का उत्पादन खास तौर से आन्ध्र प्रदेश मे होता है। गुजरात और मध्य प्रदेश मे अन्य प्रकार के तम्बाकू पैदा होते हैं। तम्बाकू बोर्ड सम्बन्धी बिल मे अन्य प्रकार के तम्बाकू के एक्सपोर्ट की बात नहीं कही गई थी। लेकिन इस विधेयक मे कहा गया है कि अन्य प्रकार के तम्बाकू का भी एक्सपोर्ट किया जायेगा। इसके बावजूद इस विधेयक के उद्देश्यो और कारणो के विवरण मे यह जानकारी नही दी गई है कि अन्य तम्बाकू की कौन कौन सी वैरायटी एक्सपोर्टेबल है, किस किस वैरायटी को एक्सपोर्ट किया जाता है और उन के उत्पादन और क्वालिटी मे सुधार की दिशा में क्या कदम उठाये गये हैं। मध्य प्रदेश और गुजरात में जिस प्रकार का तम्बाकू उत्पादित होता है, उस में से कितने प्रकार के तम्बाकू का एक्सपोर्ट होता है और उससे देश को कितनी आय होती है, ये डीटेल्ज स्टेटमेंट आफ आबजेक्ट्स एंड रीजन्ज में नहीं दी गई है। इसमें केवल इतना बताया गया है :

"In order to ensure that the said Board has the necessary resources to discharge its functions, this Bill seeks to provide for the levy by way of a cess of a duty of excise on virginia tobacco produced in India and also for the levy by way of a cess of a duty of customs on all tobacco which is exported."

ज्यादा अच्छा होता कि मंत्री महोदय सभी एक्सपोर्टेबल वैराइटीज की बात रखते। इस विधेयक में एक बड़ी विसंगति है। मंत्री महोदय असीमित अधिकार अपने अधिकारियों को दे रहे हैं।

मैं चाहता हूं कि मंत्री महोदय क्लाज 10 को भी जरा ध्यान से देखें, जिसमें कहा गया है :

"No suit, prosecution or other legal proceeding shall lie against the Central Government or any officer or other employee of the Central Government or against the Board or any officer or employee of the Board for anything which is in good faith done or intended to be done."

पहले से ही यह मान लिया गया कि सम्बन्धित सरकारी अधिकारियों द्वारा किया गया, या किया जाने वाला, कार्य सद्भावना में किया गया है, भले ही वह ऐसे किया गया हो या नहीं। इस प्रकार की वाइड पावर्ज देना किसी भी प्रकार उचित नहीं कहा जा सकता है। इस पर मेरी आपत्ति है, और मैं चाहता हूं कि इस प्रकार के प्रावधान पर फिर से विचार करना चाहिए। साथ ही सेस का जो रेट रखा गया है वह भी अधिक है। यह तम्बाकू उत्पादकों पर भारी बोझ होगा।

अतः यह आवश्यक है कि 1 परसेंट की कस्टम-ड्यूटी को कम किया जावे, ताकि तम्बाकू उत्पादकों के हितों की रक्षा हो सके।

तम्बाकू द्वारा विदेशी मुद्रा प्राप्त करने की काफ़ी गुंजाइश है। तम्बाकू के विदेशी बाजार की खोज की जानी चाहिए। यू० के० और अमरीका आदि देशों में और अधिक तम्बाकू के एक्सपोर्ट की सम्भावना, पोर्टेंशलिटी, का पता लगाना चाहिए।

मैं आशा करता हूं कि तम्बाकू पर जो सेस और कस्टम ड्यूटी इम्पोज की गई है, मंत्री महोदय उसको कम करने की कोशिश करेंगे। मैं यह भी कहना चाहता हूं कि सरकारी अफसरों को इतनी वाइड पावर्ज देना हितकर नहीं होगा। तथा मंत्री महोदय उस पर भी पुनर्विचार करेंगे। अन्त में मैं यही कहूंगा तम्बाकू उद्योग के विकास की काफ़ी सम्भावनाएं हैं। इसकी विभिन्न किस्मों की एक्सपोर्ट की गुंजाइश है जिससे हमें काफ़ी विदेशी मुद्रा प्राप्त हो सकती है। मंत्री महोदय इन सभी बातों को ध्यान में रखते हुए कारगर कदम उठायेंगे तथा मेरे द्वारा उठाई गई बातों का समाधानकारक उत्तर देंगे।

श्री मूलचन्द डागा (पाली) : सभापति महोदय, हर छोटी छोटी बात के लिए कानून लाना कोई अच्छी व्यवस्था नहीं है। इस बिल से यह मालूम नहीं होता है कि यह एक्साइज ड्यूटी कौन इकट्ठा करेगा, उस के कलेक्शन पर कितना खर्च होगा, आदि। एक पैसा पर-किलोग्राम की एक्साइज ड्यूटी लगाने के लिए यह बिल लाया गया है। इसमें कहा गया है :

"a duty of excise at the rate of one paisa per kilogram on virginia tobacco which is produced in India and sold at a registered auction platform."

जब सरकार ने तम्बाकू बोर्ड बनाया, तो उसके साथ ही उस ने यह सेस क्यों नहीं लगा दिया? जब बोर्ड का खर्चा चलाने के लिए पैसे की

[श्री मूलचन्द डागा]

जरूरत थी, तो उसी बिल में यह सेस लगाने की व्यवस्था कर देनी चाहिए थी । लेकिन इसके लिए सरकार एक अलग बिल ले कर भाई है ।

इसमें कहा गया है :

"Whoever wilfully or intentionally evades or attempts to evade the payment...."

उसको छ: महीने की कैद या एक हजार रुपये जुर्माना होगा । इसकी रिपोर्ट कौन करेगा! इसकी जांच कौन करेगा ? क्या इसके लिए कोई अलग आफिसर होगा ? इसमे यह भी कहा गया है कि अगर किसी कम्पनी के एक अधिकारी ने कोई गलती की है, तो सारी कम्पनी उसके लिए जिम्मेदार होगी ।

"Where an offence under this Act has been committed by a company, every person who at the time the offence was committed...."

The whole company will be held responsible. Later on;—

"Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offences was committed without his knowledge .."

यह प्रूव करने का बर्डन उस पर होगा कि आफ़ेंस उस ने कमिट नही किया है । ऐसे ला से लोगों को बहुत तकलीफ़ होती है ।

एक पैसा पर-किलोग्राम का सेस लगा कर जो 75 लाख रुपया इकट्ठा करना है, उसके कलेक्शन पर कितना ख़र्चा होगा, कितने अफ़सर इसके लिए रख जायेंगे, इन बातों के बारे में कोई इनफ़ार्मेशन नही दी गई है ।

आगे कहा गया है :

"No suit, prosecution or other legal proceeding shall lie against the Central Government or any officer or other employee of the Central Government or against the Board or any officer or employee of the Board for anything which is in good faith done or intended to be done under this Act or the rules made thereunder".

इसका फ़ैसला कौन करेगा ? सरकार पहले से ही कोटर्स को बीबार क्यों करती है ? किसी ने गुड फ़ेथ मे काम किया है या बैड फेथ मे किया है इसका फ़ैसला तो कोर्टस करेगी । लेकिन हर एक गवर्नमेंट सर्वेट को प्रोटकशन के लिए वह यह व्यवस्था कर देती है कि कोर्ट इसकी काग्नीजेंस नही ले सकेगी ।

"which is in good faith done or intended to be done".

यह कैसा प्रोटेक्शन है ? एक आदमी जान-बूझ कर कानून को तोड़ता है, लेकिन सरकार यह कहती है कि उस को प्रोसीक्यूट नही किया जा सकता है, क्योंकि वह एक गवर्नमेंट सर्वेंट है और वह क्लाज 10 के द्वारा प्रोटेक्टिड है । इस तरह का कानून बनाने से बहुत दिक्कत होती है ।

इस बिल से यह पता नही चलता है कि कितना रुपया किस परपज के लिये खर्च होगा और कलेक्शन किस परपज के लिए होगा ।

इसमें कहा गया है :

"The duty of excise levied under sub-section (1), shall be in addition to any cess or duty leviable on virginia tobacco under any other law for the time being in force.

"The duty of excise payable... in respct of any virginia tobacco

sold at a registered auction platform shall be payable by the seller thereof to the person or authority prescribed in respect of such platform".

इस बिल में यह नहीं बताया गया है कि वह प्रेस्क्राइब्ड एथारिटी कौन होगी । एक पैसा पर-किलोग्राम इकट्ठा करने के लिए यह बिल लाया गया है । इसके बारे में रूल्ज भी बनाये जायेंगे । सारी पावर्ज डेलीगेट कर दी गई हैं । वह एथारिटी अलग से रूल्ज बनायेगी ।

जब तक रूल्ज न बन जायें, तब तक इस कानून को इम्प्लीमेंट नहीं किया जा सकता है । सब क्लाजिज मे "टू बी प्रेस्क्राइब्ड" कहा गया है । यह छोटा सा बिल लाया गया है । जब इसके रूल्ज बनेंगे, तब इसका इम्प्लीमेंटेशन होगा ।

मुझे यह देख कर बहुत तकलीफ होती है कि कामर्स मिनिस्ट्री के नीचे न जाने कितने बोर्ड बने हुए है । जब मिनिस्ट्री खुद कोई काम नहीं करना चाहती है, तो वह बोर्ड बना कर उस को वह काम सौंप देती है । वे बोर्ड आटानोमस होते हैं । अगर मिनिस्टर साहबान खुद बोर्ड के चेयरमैन बन जाये, तब तो ठीक है । वे बोर्ड अपनी मीटिंग करते हैं, लेकिन उसमें कोई डिसिजन नहीं होता है । कामर्स मिनिस्ट्री मे हैंडीक्राफ्ट बोर्ड आदि इतने बोर्ड हैं कि कामर्स मे सारा खर्चा बोर्ड्ज पर ही होता है । मैंने देखा है कि ये बोर्ड किसी डिसिजन पर नहीं पहुंचते है । मेम्बरों का टी० ए० और डी० ए० जरूर बन जाता है ।

अब एक पैसा इकट्ठा करने के लिए बोर्ड बनाया जाये । पहले एक टुबेको बोर्ड का बिल लाए और अब बोर्ड को चलाने के लिए नया बिल आ रहा है कि यह पैसा इकट्ठा करेंगे । फिर इस बिल के अन्दर भी क्या है कि सारी बातें प्रेस्क्राइब करने के लिए डेलीगेट कर दीं । कोई स्पेसिफिक बात उसमें भी नहीं कही है यह कह दिया कि रूल्स बनायेंगे और उसके बाद उसकी पब्लिसिटी होगी । तो यह पैसा इकट्ठा करने के लिए मेरे ख्याल से यह जो तम्बाकू वाला था उसी में बढ़ा देते और उसी को रहने देते । आप बताइये कि इसमें कितना रुपया कलेक्शन के ऊपर खर्च होगा ? कितना रुपया बोर्ड की बैठक के ऊपर खर्च होगा ? यह जो 75 लाख रुपया है यह क्या बोर्ड के मेम्बर्स के टी० ए० और डी० ए० के लिए खर्च होगा या और किस चीज पर खर्च होगा ? क्या परपज है सरकार का इस रुपये को रखने का ?

डा० लक्ष्मीनारायण पांडेय : अभी वित्त मंत्री ने कहा कि हम टुबेको पर कोई टैक्स नहीं लगाना चाहते हैं इसलिए यह बीड़ी पर लगा रहे हैं और इधर तम्बाकू पर भी लगा दिया । यह परस्पर विरोधी बातें हैं । इससे कहीं ऐसा न हो कि तम्बाकू उद्योग और बीड़ी उद्योग दोनों ही विपरीत रूप में प्रभावित हों और दोनों उद्योग संकट में पड़ जायें ।

श्री मूल चन्द डागा : हां तो यह भी बताइए कि यह क्या है ? यह मैं जानना चाहता हूं ।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Hon. Members have made certain points and I shall briefly deal with them. Many of those questions were raised during the discussion on the Bill regarding the Tobacco Board itself. The fear expressed that the middlemen will continue to reap the harvest of the tobacco trade and industry will be taken care of. One of the main ideas for the formation of the board is to help the grower to see that in marketing his product he gets certain facilities and to grade the tobacco and also to see that certain benefits are given to him for export

[Prof. D. P. Chattopadhyaya]

purposes. I can assure the hon. Members that it will be one of the objectives of the board to curb and eliminate the role of the middlemen.

Some Members suggested that the Board should not be given extensive powers. The Bill before the House has a limited scope. It is only to raise some resources for financing the functions of the Board. It has already been stated that the powers of the board will be consistent with the objects of the board The question of giving wide powers as also the question of curbing them, I think, are not justifiable fears We shall see that the powers of the board, whatever they are under the laws, are duly exercised in the interest of the growers

The hon. Member Shri M C. Daga wanted to know the details of the expenses and also expressed the hope that money would not be spent arbitrarily From the method of raising resources it will be clear that it is not Government's intention to give it more money or power than is absolutely called for We have also indicated that the expenses for the running of the Board should be limited it could not perhaps be correct to suggest or express a fear that the money raised will be spent for administrative purposes

SHRI M C. DAGA: How much money will be spent? The annual expenditure of board.

PROF. D. P CHATTOPADHYAYA: The expenses on collection of customs duties would be about Rs. 1.3 lakhs. Sir, the exact amount cannot be indicated just now, but it will be kept to the minimum possible. So, this suggestion of the hon Member is well taken care of. We do not want to raise a huge fund but even the fund that we raise is to be administered in a proper manner and suitable rules and regulations will be framed. So, these three points made out by the hon. Member will be borne in mind and when we administer the Board we will have to see to the finance part of it. That is all.

SHRI M. C. DAGA: Sir, he has not answered the question. I have put one question. He has not answered it. I have drawn his attention to these words: "anything which is in good faith done or intended to be done ..." I have not understood these words.

MR. CHAIRMAN: You have made your point.

डा० लक्ष्मी नारायण पांडेय : मैंने स्पष्ट रूप से इस बात को कहा था कि मूल जो टुबेको बिल था उसमे वर्जीनिया टुबेको की चर्चा थी । वर्जीनिया टुबेको के अलावा किसी और तम्बाकू का उसमे उल्लेख नहीं है । उसी को एक्सपोर्ट करने के बारे में और उसके ट्रेड को आगे बढाने के लिए टुबेको सेस बिल लाया गया । लेकिन इसके सेक्शन 4 मे बताया गया है कि :

"4. (1) There shall be levied and collected by way of a cess for the purposes of Tobacco Board Act, 1975, a duty of customs at such rate not exceeding one per cent *ad valorem* as the Central Government may spcify, by notification in the Official Gazette, on all tobacco which is exported."

जब मूल टुबेको बिल मे ही नहीं है आल टुबेको वाली बात तो इसमें कैसे आ गई ? मंत्री महोदय इसे स्पष्ट करेंगे । वैसे मैंने स्वयं तब इस बात को उठाया था कि वर्जीनिया के अलावा दूसरी तम्बाकू भी बाहर भेजी जाये ।

दूसरी बात जो मैंने सेक्शन 10 वाली कही थी जिस पर डागा जी ने भी कहा— आर इन्टेन्डेड टु बी डन अन्डर दिस एक्ट— माननीय मंत्री महोदय इसका स्पेसिफिक

जवाब दे कि यह क्या है ? क्यों अधिकारियों को असीमित अधिकार दे रहे हैं इसका दुरुपयोग होगा ।

PROF. D P. CHATTOPADHYAYA It is already there in the original Bill

MR CHAIRMAN The question is

"That the Bill to provide for the levy and collection, by way of cess, of a duty of excise on virginia tobacco and a duty of customs on tobacco, for the development of tobacco industry and for matters connected therewith, be taken into consideration"

The motion was adopted

MR CHAIRMAN Now, we shall take up Clause by Clause consideration of the Bill I find that there are some notices of amendments from Mr B V Naik, Shri Ramavatar Shastri and Shri Madhukar None of them is present here So, I find that there is nobody to move the amendments Now, the question is

"That clauses 2 to 11 stand part of the Bill"

The motion was adopted

Clauses 2 to 11 were added to the Bill

MR CHAIRMAN Now, the question is

"That Clause 1, the Enacting Formula and the title, stand part of the Bill"

The motion was adopted

Clause 1, the Enacting Formula and the title, were added to the Bill

PROF D P CHATTOPADHYAYA Sir, I beg to move

"That the Bill be passed"

MR CHAIRMAN The question is:

That the Bill be passed"

The motion was adopted

MR CHAIRMAN Now, I am told that the half-hour discussion has been postponed So, this is a rare occasion when the business of this House has collapsed before the time, that is, by one hour and ten minutes I think it is to the credit of the Minister of Parliamentary Affairs that he has been able to finish the business early

16 49 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, May 6, 1975/Vaisakha 16, 1897 (Saka)

G.M.G.I.P N.D.—P.M.K—697 LS—J.C—1007—23-6-75—978.